

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

27.

C.P.(IB)/327(MB)/2021

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.02.2022

NAME OF THE PARTIES: Gamin Automation System LLP  
v/s.  
Oriental Veneer Products Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. None present even after calling the matter twice. On the last occasion also i.e. on 14.12.2021, there was no representation from either side.
2. Since the matter is not pursued by the Petitioner, the same [C.P.(IB)/327(MB)/2021] is hereby **dismissed** on account of non-prosecution.

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)

Sd/-  
RAJESH SHARMA  
Member (Technical)